

OFFICIAL MEMORANDUM OF THE PRINCIPAL DISTRICT COURT, ERODE

D.No. 7281 – 7283

Dated : 24.09.2020.

Sub: COVID – 19 – Limited functioning of Courts – Resumption of regular Court Work – Further Directions – issued – Regarding.

- Ref: 1. Official memorandum of this Court dated 27.03.2020
2. Circular issued by this Court in D.No.3841 dated 06.06.2020.
3. Circular issued by this Court in D.No. 5831 dated 13.08.2020.
4. Official memorandum of the Hon'ble High Court, Madras in Roc.No.1363/2020/RG/Sub Courts dated 01.09.2020.
5. Official Memorandum of this Court in D.No. 6504 dated 04.09.2020.
6. Official memorandum of the Hon'ble High Court, Madras in Roc.No.1363/2020/RG/Sub Courts dated 24.09.2020.

The District Judiciary of Erode has been functioning in a restricted manner with immense co-operation from the bar members throughout the District till date. The services of the court has been enhanced from time to time based on the guidance issued by the Hon'ble High Court of Madras. In the process of gearing up and moving towards resumption of our normal functioning, we are progressing by one more step.

As per the official memorandum of the Hon'ble High Court in ROC No. 1363/2020/RG/Sub.Courts dated 24.09.2020, the following circular is issued with respect to the functioning of subordinate courts in the District Headquarters as well as the Taluk Courts with effect from 28.09.2020.

- 1) Each court **shall list a minimum of 20 cases** per day to be heard physically and an advance cause list in this regard shall be published in the District Court website. The list shall be prepared in consultation with the counsels concerned as far as possible, giving **priority to cases pending for more than 5 years and also the High Court direction cases**. The presiding officers are **directed to avoid unnecessary adjournments**.
- 2) The presiding officer concerned shall have the discretion to **direct/enforce the presence of the litigants and the witnesses only for the listed cases** and in fit cases, the appearances of parties may also be dispensed in accordance with law. Time slots can be fixed for each case, wherever possible.
- 3) The Judicial Magistrates are hereby **permitted to entertain surrender applications and verify sureties by physical presence of the sureties in the court halls**. The time slot to be **separately fixed** by the concerned officer and the **maximum number of such cases be limited to ten cases per day**, in order to avoid over crowding within the campus. The presiding officer shall instruct staffs to ensure that social distancing norms are maintained.
- 4) The undersigned sincerely appeals to the bar members to kindly co-operate with the presiding officers and come forward willingly to participate in the court proceedings in an effective manner. The members of the bar are also hereby called upon to avoid unnecessary adjournments and co-operate with the courts concerned.

- 5) The **parking facilities** for two wheelers and four wheelers of the litigants and advocates shall be permitted within the court premises and co-operation is kindly sought from the bar members to ensure that there is no over crowding within campus. **All counsels and litigants are hereby required to leave the premises on completion of the case hearing/purpose of visit.**
- 6) The Advocate clerks shall be permitted to enter the premises on showing their identification cards or on being authorised by the Advocate concerned by way of an authorization letter.
- 7) All other instructions issued by the undersigned, which is cited in 5th reference shall be followed for other purposes.

Sd/-...(Deepthi Arivunithi)
Principal District Judge,
Erode

//True Copy//Forwarded//By Order//

Sherishtadar,
Principal District Court, Erode

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To

1. All the Judicial Officers in respect of Erode District (Both Civil and Criminal Unit)
2. All the Bar Associations Erode, Gobichettipalayam, Sathyamangalam, Perundurai, Bhavani, Kodumudi.
3. The Advocate Associations Erode, Gobichettipalayam.
4. The Sherishtadar and Central Nazir, Principal District Court, Erode
5. The Court Manager and System Analyst, Principal District Court, Erode
6. The Secretary, Advocate Clerks Associations, Erode District.